

lacuna was observed. For the future, either through the Rules Committee or any other Committee, let it be examined. After all, it is a machine worked through human agency.

I know there was a computer in England. I happened to be there. I was coming. A friend of mine said: "I have written for a certain medicine, the patient is very seriously ill. You better bring it." I went to that medicine shop. They said they had only one and they had sent it to the ship. When I went there, that thing was pushed into by the computer and the computer refused to give that medicine back to the shop keeper or medicine dealer. I came six days earlier and the computer gave that medicine in Delhi only after seven days.

We see this is a machine which has its own ways. Some-times by a touch of the fist, by many other processes the lighting fails and we see the vote recorded in such cases. In that case the tellers come in. But I am prepared to make any enquiry into it. I am prepared to associate, let any seniormost Member come and go through the process, I am prepared for that.

As for the result that was announced yesterday, that I did in my *bona fide* belief, and that is already there.

SHRI JUGAL MONDAL (Uluberia): Are you including these duplicate votes in your enquiry?

MR. SPEAKER: I have made an enquiry myself. I have already explained.

The Bill was duly passed and has already gone to the Upper House.

19.37 hrs.

**COMMITTEE ON SUBORDINATE
 LEGISLATION
 SIXTH REPORT**

SHRI SHRI CHAND GOYAL (Chandigarh): I beg to present the Sixth Report of the Committee on Subordinate Legislation.

**ANNOUNCEMENT RE. RELEASE OF
 MEMBERS**

(*Sarvashri Sarjoo Pandey and Ram Sewak Yadav*)

MR. SPEAKER: I have to inform the House that I have received the following wireless message and telegram, dated the 2nd September, 1970, from the Sub-Divisional Judge, Jaunpur, and District Magistrate, Barabanki, respectively:—

(1) "Shri Sarjoo Pandey, Member, Lok Sabha released from Jail on the 2nd September, 1970."

(2) "Shri Ram Sewak Yadav, Member, Lok Sabha, was sentenced till rising of the court under Section 188, Indian Penal Code, read with Section 144, Criminal Procedure Code, on the 2nd September, 1970, and was released after undergoing the same."

19.39 hrs.

**CENTRAL SALES TAX (AMEND-
 MENT) BILL**

MR. SPEAKER: Item No. 15, motion for reference to Select Committee.

श्री प्रेम चन्द वर्मा (हमीरपुर): अध्यक्ष महोदय, आपने एन्वायरी के लिये कहा, वह ठीक है, हम ने मान लिया, लेकिन आप यह भी कहें कि जो रिजल्ट आपने डिक्लेअर किया है, वह ठीक है, ताकि राज्य सभा के अन्दर किसी प्रकार की दिक्कत न आये।

**THE MINISTER OF STATE IN THE
 MINISTRY OF FINANCE (SHRI
 VIDYA CHARAN SHUKLA):** I beg to move:

"That the Bill further to amend the Central Sales Tax Act, 1956, be referred to a Select Committee consisting of 30 members.."

The names of the Members have been circulated in the Order Paper of the day. There are two changes that

[Shri Vidya Charan Shukla]

have been suggested. One is at serial No. (6). Instead of Shri C. C. Desai Shri J. J. Shinkre's name has been suggested.

SHRI A. TAL BIHARI VAJPAYEE
(Balrampur): Suggested by whom?

SHRI VIDYA CHARAN SHUKLA:
The Second change is that in serial No. 21, instead of Shri Deorao S. Patil, the name of Shri S. R. Damani may be substituted. With these changes I shall move this motion for the adoption of the House.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, ये नाम क्यों बदले जा रहे हैं ? इस पर व्यवस्था का प्रश्न उठाना पड़ेगा । सेलेक्ट कमेटी के लिए मेम्बरों के नाम जब दिए जाते हैं तब यह धारा लगाई जाती है कि मेम्बरों की सहमति ली जाये तो क्या बन्नी महोदय पर यह नियम लागू नहीं है ? क्या श्री सी० सी० देसाई को सहमति पहले ली गई थी ? अगर उनकी सहमति नहीं ली गई थी तो उनका नाम कैसे आया ? अगर उनकी सहमति ली गई थी तो अब उनका नाम कैसे बदला जा रहा है ?

अध्यक्ष महोदय : जब मिनिस्टर किसी चीज को फार्मली मूव करेंगे तो उसी को मानना पड़ेगा । (व्यवधान)

श्री देवराव पाटिल (यवतमल) : अगर मेरा नाम बदला गया है तो कम से कम उसकी हस्ता मुझे देनी चाहिए थी (व्यवधान)

SHRI VIDYA CHARAN SHUKLA:
These names are given by the whips and are included. I had no objection to the original list at all. When these amendments were suggested to me by the whips, I changed them as suggested by the whips. The matter is now before the House and if this House does not want to make these changes, I have no objection.

श्री देवराव पाटिल : अगर मेरी सेवा उप-युक्त समझी जाय तब तो मुझे रखा जाये वरना सेवा भाव रखने की कोई आवश्यकता नहीं है ।

श्री अटल बिहारी वाजपेयी : माननीय सदस्य गुप्से में मालूम होते हैं । उनका नाम जरूर रखा जाये । सारे सदन की यही राय है ।

. . . . (व्यवधान)

SHRI VIDYA CHARAN SHUKLA:
May I move that the list as originally circulated may be adopted. I move:

"That the Bill further to amend the Central Sales Tax Act, 1956, be referred to a Select Committee consisting of 30 members, namely:—

Shri R. K. Amin,
Shri Arjun Singh Bhadoria,
Shri Bashweshwar Nath Bhargava,
Shri Y. B. Chavan,
Shri Ram Dhanj Das
Shri C. C. Desai,
Shri Devinder Singh Garcha,
Shri B. K. Gudadiinni,
Shri Lakhan Lal Gupta,
Shri Prabhu Dayal Himatsingka,
Shri S. Kandappan,
Shri Latafat Ali Khan,
Shri Yashwant Singh Kushwah,
Shri Maharaj Singh,
Shri Meetha Lal Meena,
Shri Srinibas Misra,
Shri S. N. Misra,
Shri Mohammed Ismail,
Shri F. H. Mohsin,
Dr. Sushila Nayar,
Shri Deorao S. Patil,
Shri T. Ram,
Shri P. Antony Reddi,
Shri Dwaipayana Sen,
Shri M. R. Sharma,
Shri Shiv Kumar Shastri,
Shri Mudrika Sinha,
Shri R. S. Vidyarthi,
Shri Tenneti Viswanatham; and
Shri Vidya Charan Shukla
with instructions to report by the first day of the next session."

MR. SPEAKER: The question is:

"That the Bill further to amend the Central Sales Tax Act, 1956,

be referred to a Select Committee consisting of 30 members, namely:—

SHRI R. K. AMIN,
Shri Arjun Singh Bhadoria,
Shri Bashweshwar Nath Bhargava,
Shri Y. B. Chavan,
Shri Ram Dhanj Das
Shri C. C. Desai,
Shri Devinder Singh Garcha,
Shri B. K. Gudadini,
Shri Lakhna Lal Gupta,
Shri Prabhu Dayal Himatsingka,
Shri S. K. Kandappan,
Shri Latafat Ali Khan,
Shri Yashwant Singh Kushwah,
Shri Maharaj Singh,
Shri Meetha Lal Meena,
Shri Srinibas Misra,
Shri S. N. Misra,
Shri Mohammed Ismail,
Shri F. H. Mohsin,
Dr. Sushila Nayar,
Shri Deorao S. Patil,
Shri T. Rar.
Shri P. Antony Reddi,
Shri Dwaipayan Sen,
Shri M. R. Sharma,
Shri Shiv Kumar Shastri,
Shri Mudrika Sinha,
Shri R. S. Vidyarthi,
Shri Tenneti Viswanatham; and
Shri Vidya Charan Shukla

with instructions to report by the first day of the next session."

The motion was adopted.

19.44 hrs.

EXTENSION OF THE SESSION

SHRI S. M. BANERJEE (Kanpur): On a point of order. Kindly see the Order paper. You will find that there are two discussions under Rule 193—one by Mr. Basu and the other about the Cotton Corporation of India. The last item on the agenda is the Reports of the Scheduled Castes and Tribes Commissioner and the Elayaperumal Committee report. That discussion could not be completed today. Please give me a patient hear-

ing, so that I may be able to convince this House that the motion moved by Shri Molahu Prasad that the session may be extended at least by a day is commendable, because, the report of the Commissioner for Scheduled Castes and Scheduled Tribes has not been fully discussed. 20 hours were fixed and still four hours are left. We have discussed so many other things—

SHRI SONAVANE (Pandharpur): Six hours.

SHRI S. M. BANERJEE: Yes; So, it cannot be completed today. I wish to move, and I support the motion of Shri Molahu Prasad, that the House may sit for one more day, tomorrow; nothing is going to be lost. I request you to ask the Minister that the session be extended by a day.

SHRI P. K. DEO: We fully support it.

SHRI SAMAR GUHA (Contai): It has been accepted that the issue of Scheduled Castes and Scheduled Tribes has agitated the minds of Members and so we had to extend the time for the discussion to 20 hours. Unless that discussion is concluded and the Minister also replies to it, there will be a lot of misunderstanding all over the country. Therefore, we feel that the session should be extended by a day, so that we can sit tomorrow also, because the report on the Scheduled Castes and Scheduled Tribes should be discussed thoroughly and the Minister should reply. The most important point is that the Minister should also reply to the debate.

श्री माधु लिमये (मुंबेर) : अध्यक्ष महोदय, कल वा दिन अनुसूचित जातियों के प्रश्न पर विचार के लिए रखा जाये। कल लोक-सभा बैठे और हा।। विषय पर चर्चा करे। जिनको जाना हो वे मजे से भाज चले जायें।

श्री सूरज भान (अम्बाला) : अध्यक्ष महोदय, शुद्ध ल्यड कास्ट की रिपोर्ट पिछले सेशन